

Development of Tourist Complexes in Rajasthan

1833. SHRI DAU DAYAL JOSHI. Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the schemes for tourist complexes of Rajasthan pending with the Union Government for approval and since when these are pending;

(b) the time by which these are likely to be cleared; and

(c) the total number so schemes approved by the Union Government during the last three years and the funds provided for the said schemes?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) A proposal alongwith detailed estimates in respect of a tourist complex at Nagaur at an estimated cost of Rs. 19.90 lakhs was received recently from the State Government on which a decision will be taken shortly.

(c) During the last three years 34 schemes were sanctioned for an amount of Rs. 263.47 lakhs.

LPG Agencies in Rajasthan

1834. SHRI RAM NARAIN BERWA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies allotted during the last one year in Rajasthan;

(b) whether the Government propose to allot more LPG agencies in Rajasthan; and

(c) if so, the number and the places identified?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The 12 (Twelve) allotted are being reviewed.

(b) and (c) LPG distributorships are opened in different cities as per marketing plans and policy in Force from time to time.

Sanction to Power Projects

1835. SHRI RAM NARAIN BERWA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the number of power projects approved during the last three years:

(b) whether the backward States have been given any priority in according approval to these projects; and

(c) whether the Government propose to accord its approval to any power project in Rajasthan in being shortage of power and if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) 57 thermal & hydro projects have been approved during the last three years.

(b) Schemes for development of power in the country are approved on the basis of their techno-economic viability depending upon the availability of resources for their execution.

(c) Barsingsar Lignite Thermal Project located in Rajasthan consisting of two units each of 120 MW has been sanctioned in April, 1991. The project is to be implemented by the Neyveli Lignite Corporation.

Suratgarh Thermal Project (Stage I) consisting of two units each of 250 MW has also been accorded techno-economic clearance by the Central Electricity Authority (CEA) on 13-6-1991 subject to clearance of associated transmission system by the CEA.

The present status of the schemes which have been received for techno-economic approval from the Government of Rajasthan is given below:

<i>Sl. No.</i>	<i>Name of Project</i>	<i>Installed Capacity (MW)</i>	<i>Present Status</i>
1.	Jhakam H.E.P.	2 × 2.5 = 5	The scheme is under appraisal in the CEA Clearance from Environmental & Forest angles as well as compliance of Provision of Section 29 of the Electricity (Supply) Act, 1948, are awaited.
2.	Dholpur Thermal Project	3 × 250 = 750	The scheme is under appraisal in CEA Coal linkage, water availability, associated transmission system, environment clearance are yet to be tied up. Compliance of the provisions of Electricity (Supply) Act, 1948, is also awaited.
3.	Solar Thermal Power Plant at Mathania.	30	The scheme is under appraisal in CEA.

Reservation of Stalls for SCs/STs

1836. SHRI SATYNARAYAN JATIYA: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the persons and names of the railway stations on Western Railway where Scheduled Castes and Scheduled Tribes have been given permission to put up stalls and on what conditions this permission has been granted;

(b) the number of sites reserved for the persons from these categories and the present position of vacant and allotted sites and by what time these sites are likely to be allotted; and

(c) the types of stalls and trolleys allowed to be put up at railway stations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) A statement is attached. Licences have been given on the condition that the licensee should abide by the provisions of the agreement executed with the Railways.

(b) No sites as such have been reserved for allotment of stalls to any

category. However, all catering/vending licences upto 1/2 unit value have been reserved for Scheduled Caste/Scheduled Tribe candidates.

(c) Only those stalls and trolleys are permitted which sell items required by the passengers during the course of their journey.

STATEMENT

<i>Name of Contractor</i>	<i>Name of Station</i>
1	2
Smt. Fulzari H.	Churchgate
Shri Subedar Ram	Marine Lines
Shri Kantilal, A.	Charni Road
Shri D.M. Shinde	Charni Road
Shri Dani Ram	Grant Road
Shri Natri C.	Bombay Central (L)
M/s. Vasant & Co.	Mahalaxmi
Shri Raghuram C.	Lower Parel
Shri Bharat G.	Elphinstone Road
Shri Yeshwant H.	Dadar
M/s. Bhawandas & Co.	Dadar
Shri Keshav Chandra P.R.	Matunga Road